	- STEELS.
Dat Or	e of der
29.1	.96
	Dat Or 29.1

7

31.1.96

Order with Signature

ffice note as to ction (if any) iken on order

Adjourned to 31.1.1996. MEMBER (ADMINISTRATIVE)

Heard Shri N. Panda, learned counsel for the petitioners, and Shri D.N.Mishra, learned counsel for the respondents. In this case the grievance of the applicants is that they have not received their pay for the period 1st October, 1994 to 19th December, 1994. It would appear that these applicants' transfer was upheld in O.A. Nos.453/94 and 473/94 vide the judgment of this Tribunal on 13.9.1994. There is some dispute between the parties regarding the actual date of their relief after the disposal of the Original Application. Be that as it may, the applicants claim that they have been performing their duties continuously either under C.A.C., Phubaneswar, or under &r.D.E.N. Coordination) S.E.Railway, Khurda Road, during the period.

In view of the fact that they shall obviously be entitled to pay and allowances, if otherwise admissible, and if they have performed any official duties during the period, it is hereby directed that the applicants shall submit a representation to the Senior D.E.N. (Coordination) S.E.Railway, Khurda Road Division, within 10 days from to-day. The Senior D.E.N. (Coordination) shall have the matter looked into and liaise with the C.A.O. Bhubaneswar, and also obtain sanction of the General Manager, S.E.Railway, if

may be given to ceined (onselet for Nande 12/1/96

SNO 5 dl. 12.196.

HS to 29.196 der dt. 12.196 ma) 2 Seen er orders pl Bench

MA NO. 90/96model ji cation dr dl. 42.1.

Copy served. to 31.196. ir orders pl.

1.196.

Bench.

1	
LAL	N
M	-/
	na ngari serang interior sa salah

Serial No of Order

Date of Order Order with Signature

..7 31.1.96

necessary, and ensure that arrears of pay and allowances for the said period, if due and admissible, shall be disbursed to the applicants within 21 days of the receipt of the petitioners' representations by him.

To this extend the orders dated 12.1.1996 stand withdrawn.

Both the Original Application and Misc. Application 90/96 are disposed of accordingly.

Hand over copies of the orders to the counsel for both sides forthwith.

MEMBER (ADMINISTRATIVE)

Cepy of one or of 31.1.96 oney Se delivered for the Council har South Sixles. Under 131.01.96.

The 31/101.96.

The council har condition of 31.1.16 one of the council hard of the council hard of the council hard of the council hard one of the co